

Office of CGPDTM, Mumbai
Govt. of India

PUBLIC NOTICE

Dated 21st May, 2021

Whereas, by Order dated 27.04.2021 in the matter of Miscellaneous Application No. 665/2021 in SMW(C) No. 3/2020, the Hon'ble Supreme Court of India restored its Order dated 23.03.2020 and in continuation of its Order dated 08.03.2021 (both in the matter of Suo Motu Writ Petition (Civil) No. 3 of 2020) directed that the period(s) of limitation, as prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings, whether condonable or not, shall stand extended till further orders to minimise the hardship to litigant-public.

Therefore, it is hereby notified to all the stakeholders that the Public Notice dated 24.03.2021 stand withdrawn and timelines/periods for the completion of various acts/proceedings, filing of any reply/document, evidences, payment of fees, etc. falling due after 15.03.2020, shall be the date as decided/ordered by the Hon'ble Supreme Court.

Sd/-
Controller General of Patents, Designs & Trademarks